CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

O.A. No. 62/248/2020

This the 12th day of January, 2021



- 1. Javed Ahma Farooqi, Aged 55 years, Son of Sh. Ghulam Jeelani Farooqi, R/o Lane 1. Qayoom Colony, Rawalpora, Srinagar. Presently serving as Programmer, State Taxes Department, Excise & Taxation Complex, Solina Rambagh, Srinagar.
- 2. Sandeep Kumar, Aged 46 years, Son of Late Sh. Ram Parshad, R/o Shant Nagar Old Janipur, Jammu. Presently serving as Programmer State Taxes Department, Excise & Taxation Complex, Jammu.
- 3. Wajahat Mehmood Aged 49 years, Son of Late Ghulam Nabi Thakur, R/o Brane Nishat, Srinagar. Presently serving as Programmer State Taxes Department, Excise & Taxation Complex, Solina Rambagh, Srinagar.
- 4. Arvinder Singh, Aged 45 years, Son of Late Dr. Inderjeet Singh, R/o Inder Niwas, 52, H Rawalpora Housing Colony, Sanat Nagar, Srinagar. Presently serving as Programmer Excise Department, Solina Rambagh, Srinagar.
- 5. Sunil Bhagat, aged 46 years, Son of Late Sh. S.S. Bhagat, R/o H. No. 288 Sarwal New Plots, Jammu. Presently serving as Programmer Excise & Taxation Complex, Jammu.

.....Applicants

(Advocate: Mr. Navyug Sethi)

Versus

- 1. Union Territory of J&K, Through Chief Secretary, Civil Secretariat, Jammu/Srinagar.
- 2. Financial Commissioner to Government of Jammu & Kashmir, Finance Department, Civil Secretariat, Jammu/Srinagar.



- 3. Principal Secretary to Government of Jammu & Kashmir, Information Technology Deptt., Civil Secretariat, Jammu/Srinagar.
- 4. Secretary to Governmnt of Jammu & Kashmir, General Adm. Department, Civil Secretariat, Jammy/Srinagar.

.....Respondents



Administrative

(Advocate: Mr. Amit Gupta, ld. Additional Advocate General)

ORDER [ORAL] (Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

During the course of arguments, learned counsel for the applicants submitted that he will be satisfied if a direction is given to respondents to consider and decide the representation of the applicants dated 22.06.2015 (Annexure A-8) by passing a reasoned and speaking order within a stipulated period of time.

- 2. Looking to the limited prayer made by learned counsel for the applicants, O.A is disposed of with a direction to respondents to decide the representation of the applicants dated 22.06.2015 (Annexure-A-8) by passing a reasoned and speaking order in accordance with rules and with intimation to the applicants within a period of three weeks from the date of receipt of a certified copy of this order. All the pending M.As are also disposed of.
- 3. It is made clear that we have not expressed any opinion on the merits of the case.
- 4. No order as to cost.

(ANAND MATUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

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